

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 174 of 2020**

**IN THE MATTER OF:**

**Pawan Kumar Agarwal**

**....Appellant**

**Vs.**

**Aanchal Ispat Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Ashish Choudhury, Advocate**

**For Respondents: Mr. Nipun Katyal, Advocate**

**O R D E R**

**14.02.2020:** Mr. Nipun Katyal, Advocate appearing on behalf of Respondent No.1 (Operational Creditor) seeks and is allowed one week time to file Reply Affidavit along with Vakalatnama. Rejoinder, if any, may be filed within one week thereof.

Despite service of notice upon Respondent No. 2, there is no appearance on its behalf.

Interim direction will continue till the next date of hearing.

At this stage Learned Counsel for the Appellant submitted that the Appellant is desirous of settling the claim of Respondent No. 1 and he would be taking effective steps in that direction.

List this appeal 'for hearing' on **03<sup>rd</sup> March, 2020**.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

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